

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 35 of 2014 &
IA No. 55 of 2014**

Dated : 27th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd.Appellant(s)
Versus
M/s. Everest Power Pvt. Ltd. & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh
Counsel for the Respondent(s): : Mr. Varun Pathak for PTC
Mr. Tarun Johri for R-1
Mr. Matrugupta Mishra
Ms. Ruth Elwin for R-3**

**Appeal No. 30 of 2014 &
IA No. 46 of 2014 &
I.A.No. 47 of 2014**

**M/s Everest Power Pvt. Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Tarun Johri
Counsel for the Respondent(s): : Mr. Varun Pathak for PTC
Mr. Matrugupta Mishra
Ms. Ruth Elwin for R.1
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh**

ORDER**IA No. 55 & 46 of 2014**
(Appls. for stay)

We have heard the learned counsel for the parties in these interim Applications. They are directed to file their respective Written Submissions in respect of their I.As on or before 05.06.2014 after serving copy on the other side.

Order is reserved.

Appeal Nos. 35 & 30 of 2014

The learned counsel for the Respondent in Appeal No. 35 of 2014 has finished his arguments.

The learned counsel for the Appellant in Appeal No. 30 of 2014 has finished his arguments.

Post the matter for further hearing on **15th & 16th July, 2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt